

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE V.G.ARUN

TUESDAY, THE 5TH DAY OF MAY 2020/15TH VAISAKHA, 1942

CRIMINAL APPEAL No. 436 OF 2020

(IN CHALLENGE OF THE JUDGMENT DATED 12.03.2020 IN
S.C.NO.466/2017, ON THE FILES OF THE COURT OF
ADDL.SESIONS JUDGE-II, PALAKKAD)

APPELLANT/ACCUSED:

SURESH M., AGED 32 YEARS, S/O.MUTHAYYA, ARAVIKKAD ESTATE,
MATTUPETTY P.O., MUNNAR VILLAGE, DEVIKULAM TALUK,
PRESENT ADDRESS: GANDHI NAGAR, NEYKKARAPPETI DESOM,
NEYKKARAPPETTI VILLAGE, PALANI TALUK, DINDIKAL DISTRICT,
TAMIL NADU.

BY ADV.P.JAYARAM

RESPONDENT/COMPLAINANT&STATE

STATE OF KERALA RESPRESENTED BY PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, ERNAKULAM, KOCHI-682031.

BY PUBLIC PROSECUTOR SMT.M.K.PUSHPALATHA

THIS BAIL APPLICATION HAVING FINALLY HEARD ON
05.05.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING:

V.G.ARUN, J.

Criminal Appeal No. 436 of 2020
&
Crl.M.A.No.1 of 2020

Dated this the 5th day of May, 2020.

ORDER

Criminal Appeal No. 436 of 2020

Admit.

Learned Public Prosecutor takes notice for the respondent.

Crl.M.A.No.1 of 2020

Execution of sentence will stand suspended on condition of the petitioner executing a bond of Rs.50,000/- (Rupees fifty thousand only) with two solvent sureties for the like amount, to the satisfaction of the Trial Court and on further condition of the petitioner remitting the fine amount within thirty days.

V.G.ARUN
JUDGE